

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 337/2017 in C.P. (I.B) No. 68/10/NCLT/AHM/2017**

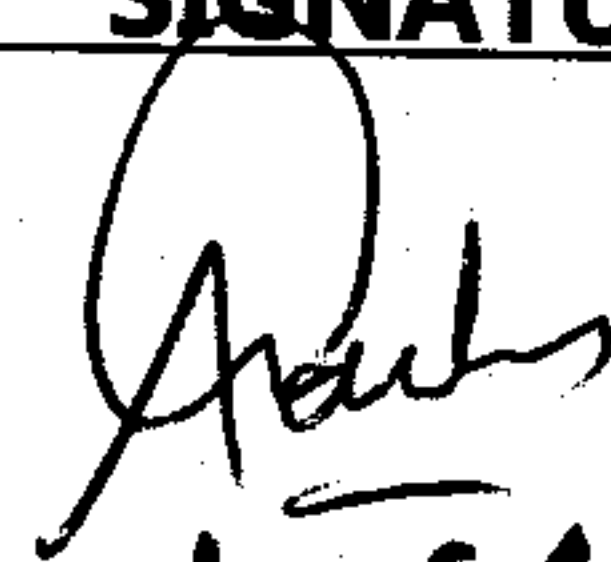
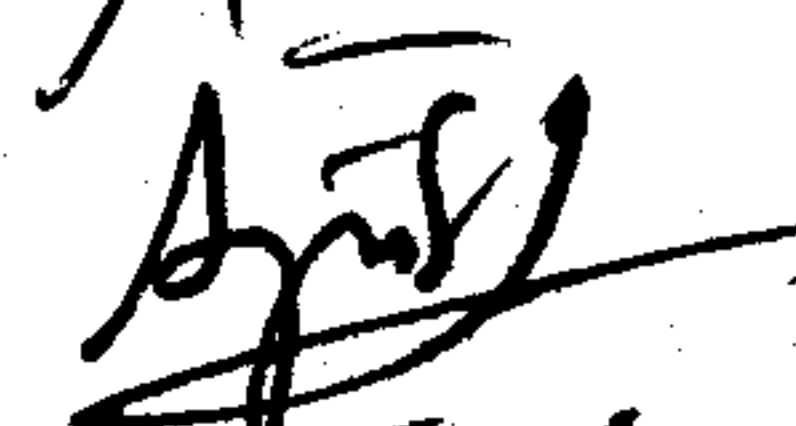
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.10.2017**

Name of the Company: Rajmal Mangilal Jain  
V/s.  
Indian Overseas Bank & Anr.

Section of the Companies Act: Section 14 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	MINESH SONI ANKITA CHAUDHAN	ADVOCATE	Respondents	
2.	A. R. Sheth	Adv. & Solicitor	Applicant	

**ORDER**

Learned Advocate Mr. Arjun Sheth present for Applicant. Learned Advocate Mr. Minesh Soni with Learned Advocate Ms. Ankita Chauhan present for Respondent no. 1 (IOB) in IA 337/2017.

None present for IRP.

Proof of service of copy of application on Respondent and IRP filed.

Heard arguments of learned counsel for applicant and learned Counsel for Respondent (IOB). In view of the fact that auction of the properties of the applicant is scheduled to take place on 31.10.2017 the hearing date is preponed to 24.10.2017.

Applicant is directed to serve notice of date of hearing along with copy of order on IRP and file proof of service.

List the matter on 24.10.2017 for hearing.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 13th day of October, 2017.